

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

(8)

O.A. NO. 17/93

DECIDED ON : 28.7.1993

Dharam Bir Singh

... Applicant

VS.

Union of India & Ors.

... Respondents

CORAM :

THE HON'BLE MR. JUSTICE S. K. DHAON, V.C. (J)
THE HON'BLE MR. B. N. DHUNDIYAL, MEMBER (A)

Shri V. P. Sharma, Counsel for Applicant
Shri R. L. Dhawan, Counsel for Respondents

JUDGMENT (ORAL)

Hon'ble Mr. Justice S. K. Dhaon, V.C. (J) —

A counter affidavit has been filed on behalf of the respondents. The factual position which is relevant and which emerges from the counter affidavit is that the petitioner was empanelled as a Hot Weather Waterman in the summer session w.e.f. 16.6.1990 and on expiry of work his services stood terminated on 10.8.1990.

2. The Tribunal in a bunch of O.A.s (O.A. 1994/90 & batch of cases) decided on 12.2.1992 issued certain directions, the main direction being that the respondents shall frame a scheme for rehabilitation of casual labourers. We have no doubt that given the respondents will carry out the directions in the aforesaid judgment.

3. Some order has to be passed to safeguard the rights of the petitioner till the scheme is framed. If and when such a scheme is prepared, the respondents shall consider the case of the petitioner in accordance with the scheme. Till a scheme is prepared, the respondents shall, as directed

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(9)

by this Tribunal in its order dated 12.2.1992 consider the case of the petitioner for being given an appointment as a casual labour, if and when vacancies occur. While doing so, the respondents shall give preference to the petitioner over outsiders and his juniors.

4. With these directions, this application stands disposed of finally. No orders as to costs.

B. N. Dholiwal
(B. N. Dholiwal)
Member (A)

S. K. Dhaon
(S. K. Dhaon)
Vice Chairman (J)

as